

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.3**  
**New IA-463 /2021**  
**in**  
**IB-138/ND/2020**

**IN THE MATTER OF:**

**Narmada Cereals (P) Ltd**

**Vs**

**Punjab National Bank**

**....APPLICANT**

**..RESPONDENT**

**SECTION**

**U/s 10 IBC, 2016**

**Order delivered on 09.2.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the OL :

For the RD :

For the Intervener : Advocate Mr. Abhishek Naik for the Applicant/Committee of  
Creditor


**ORDER**


**New IA-463 /2021**

Counsel for the COC is present and submitted that vide Resolution dated 7<sup>th</sup> January, 2021, the COC has decided to appoint Mr. Vichitra Narayan Pathak, as the Resolution Professional by replacing Mr. Arun Chadha, the IRP. Therefore, Mr. Vichitra Narayan Pathak is hereby appointed as the Resolution Professional for the CD namely, M/s. Narmada Cereals Private Limited and the IRP Mr. Arun Chadha is relieved with the direction to hand over the records and information including the assets of the CD in his custody to the newly appointed R.P. within 10 days on receipt of a copy of this order.

A copy of this order will be obtained by the Counsel for the COC to inform the erstwhile IRP and the Resolution Professional.

In terms of the above, the Application is **allowed**.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

*Susmit*